Shri O.P.Dubey, 656/E, Saraspur Railway Colony No.1, Ahmedabad.

.. Applicant

Versus

- 1. Union of India through Respondent No.2,
- 2. General Manager, Western Railway, Churchgate, Bombay
- 3. Secretary, Ministry of Railways, Railway Board, Rail Bhavan, New Delhi.

.. Respondents

Coram : Hon'ble Mr. P.H. Trivedi

: Vice Chairman

Hon'ble Mr. P.M. Joshi

: Judicial Member

ORAL ORDER

Date: 13/3/1989

Per: Hon'ble Mr. P.H. Trivedi : Vice Chairman

Heard Mr.S.Natrajan and Mr.N.S.Shevde learned advocates for the applicant and the respondents respectively. As stated by the learned advocate for the petitioner his representations have not been decided upon or replied to. The General Manager or his delegate may give a speaking order on the representations regarding his claim made in this petition along with such other documents that he has filed in this petition and call upon the petitioner to file any supplementary representation within a period of 15 days and if so filed take that supplementary representation also into account for passing a speaking order on his claim within a period of three months from the date on which such supplementary representation is fixed to be received. The petitioner is at liberty to approcah this Tribunal with a fresh application. With this direction, the case is disposed of.

> H.Trivedi) Vice Chairman

Judicial Member

with MA/56/89 7

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

Hon'ble Mr. P.M. Joshi : Judicial Member

13/3/1989

Heard Mr.S.Natrajan and Mr.N.S.Shevde learned advocates for the applicant and the respondents.

In this Misc.Application No.MA/56/89 the respondents wants to produce some documents. Allowed. With this order, MA/56/89 stands disposed of.

(P.H.Trivedi) Vice Chairman

(P.M.Toshi)
Judicial Member

a.a.bhatt